CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

ORIGINAL APPLICATION NO.060/01178/2018 Chandigarh, this the 3rd day of October, 2018

CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Sandeep Singh s/o Sh. Ashok Kashyap (Group C) age 31 years, resident of HL 298, Phase 2, SAS Nagar, Punjab - 160055.

....Applicant

(Present: Mr. Arvind Galav, Advocate)

Versus

- 1. Union Territory Chandigarh through its Home Secretary, UT Secretariat, Sector 9, Chandigarh - 160009.
- 2. Principal, Govt. Medical College & Hospital, Sector 32, Chandigarh- 160030 mistra

Respondents

(Present: Mr. A.L. Nanda, Advocate)

ORDER (Oral) SANJEEV KAUSHIK, MEMBER (J)

- The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to finalize the selection process for the post of Mortuary Supervisor Grade-I, initiated in pursuance of advertisement dated 11.08.2016 and make appointment accordingly.
- Learned counsel submitted that earlier in reply to RTI application, filed by the applicant, the respondents informed that the selection process in question has been withheld in pursuance of a direction from the Court of Law. He, however, contended that O.A. No. 060/00881/2016, filed by one Harpreet Singh, challenging denial of participation in the selection, has been disposed of, vide order dated 26.10.2016 (Annexure A-8) by this Court, and therefore, there is no stay on declaration of result, by any Court of Law. He submitted that before approaching this

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Court, the applicant had served a legal notice dated 12.09.2018 (Annexure A-7) upon the respondents for redressal of his grievance, but the same stands unanswered till date. He, therefore, prayed that the respondents be directed to declare the result for the indicated post shortly and make appointment accordingly.

- 3. Issue notice to the respondents.
- 4. At this stage, Mr. A.L. Nanda, Advocate, appeared and accepted notice on their behalf. He did not object to the disposal of the O.A. in the above terms.
- 5. Accordingly, the O.A. stands disposed of, with a direction to the respondent No. 2 to declare the result of the selection for the indicated post, if there is no stay by any Court of Law, within a period of three weeks from the date of receipt of copy of the order. No costs.

(AJANTA DAYALAN) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J)

Dated: 03.10.2018

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